

आयकर अपीलीय अधिकरण "सी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA No. 1194/PUN/2019

निर्धारण वर्ष / Assessment Year : 2012-13

Dura Auto Systems India Private Limited
GAT No.376/377/1, Satav Industrial
Estate, Behind Racold, Kharabwadi,
Pune-410 501.
PAN : AACCD8562B

.....अपीलार्थी / Appellant

बनाम / V/s.

The Joint Commissioner of Income Tax,
(OSD), Pune.

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No.1243/PUN/2019

निर्धारण वर्ष / Assessment Year : 2012-13

The Deputy Commissioner of Income Tax,
Circle-8, Pune,

.....अपीलार्थी / Appellant

बनाम / V/s.

Dura Auto Systems India Pvt. Ltd.
Gat No.376/377/1,
Satav Industrial Estate,
Behind Racold, Chakan-Talegaon Road,
Kharabwadi, Pune-410 501
PAN: AACCD8562B

.....प्रत्यर्थी / Respondent

Assessee by : Shri Santosh Singh

Revenue by : Shri Sandeep Garg

सुनवाई की तारीख / Date of Hearing : 11.02.2021

घोषणा की तारीख / Date of Pronouncement : 11.02.2021

आदेश / ORDER

These two appeals preferred by the assessee and Revenue emanates from the order of the Ld. CIT(Appeals)-13, Pune dated 20.05.2019 for the assessment year 2012-13 as per the grounds of appeal on record.

2. The Ld. AR of the assessee submitted that the assessee wants to withdraw the appeal as the assessee has opted for Vivad Se Vishwas scheme and has filed an application received on 29.01.2021 along with Form-3 in this regard by stating as follows:

“Sub : Withdrawal of the appeals pending before Hon’ble Pune Bench of ITAT for the assessment year 2012-13 in the case of Dura Auto Systems India Pvt. Ltd. (“the Company” or “the Appellant”).

Ref. Appeal No.-ITA No.1243/PN/2019 (filed by Income Tax Department) and ITA No.1194/PN/2019 (filed by the Appellant) for assessment year 2012-13

PAN : AACCD8562B

With reference to the above, we would like to submit that we had filed an application under the Vivad Se Vishwas Act, 2020 on 20th May 2020 covering the disputed issues of the above pending appeals with Hon’ble Pune Bench of ITAT. We have now received Form 3 bearing certificate No.223236670220121 dated 22nd January, 2021, a copy of which is enclosed herewith in Annexure-1 for Your Honour’s ready reference.

Considering the above, we wish to withdraw our pending appeal for the Assessment year 2012-13 bearing appeal No.1194/PN/2019. Further, it is submitted that Form -3 mentioned above also includes appeal No.1243/PN/2019 filed by the Department against the company. In view of the same, even the appeals filed by the Department may also be considered as withdrawn.”

The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Both, the appeal of assessee and appeal of the Revenue are dismissed being withdrawn.

3. In the result, **both, the appeal of assessee and appeal of the Revenue are dismissed as withdrawn.**

Order pronounced in Open Court on 11th day of February, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 11th February, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-13, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण, "सी" बेंच,
पुणे / DR, ITAT, "C" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	11.02.2021	Sr.PS/PS
2	Draft placed before author	11.02.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		